

[Shri K. Raghu Ramaiah]  
rise to announce that Government Business in this House during the week commencing 27th January, 1976, will consist of:—

(1) Discussion on the Resolution seeking disapproval of the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Second Amendment) Ordinance, 1975 and consideration and passing of the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1976.

(2) Discussion and voting on:

(a) Supplementary Demands for Grants (Nagaland) for 1975-76.

(b) Supplementary Demands for Grants (Pondicherry) for 1975-76.

(3) Consideration and passing of the Assam Sillimanite Limited (Acquisition and Transfer of Refractories Plant) Bill, 1976.

(4) Consideration of any item of Government Business carried over from today's Order Paper.

(5) Consideration and passing of the following Bills in replacement of Ordinances together with the Statutory Resolutions seeking disapproval thereof:

(i) The Press Council (Repeal) Bill, 1976.

(ii) The Parliamentary Proceedings (Protection of Publication) Repeal Bill, 1976.

(iii) The Prevention of Publication of Objectionable Matter Bill, 1976.

(iv) The Delhi Rent Control (Amendment) Bill, 1976, as passed by Rajya Sabha.

(v) The Payment of Bonus (Amendment) Bill, 1976, as passed by Rajya Sabha.

(6) Consideration and passing of:

(i) The Urban Land (Ceiling and Regulation) Bill, 1976.

(ii) The Motor Vehicles (Amendment) Bill, 1976 as passed by Rajya Sabha.

SHRI S. M. BANERJEE (Kanpur):  
Sir, I have a request to make to you and not to the hon. Minister.

MR. SPEAKER: Not on this statement.

SHRI S. M. BANERJEE: I am not speaking on this. I have a separate request to make to you that some discussion was promised in this House by the hon. Minister. It was also agreed and that was regarding discussion on sugarcane; We also want some sort of a discussion on the closure, retrenchment and lay-off in Textile Mills. You may kindly suggest that we should table a motion. We have tabled a motion. I would now request you....

MR. SPEAKER: Mr. Banerjee, let us not raise it here. We shall consider this; if you have anything to talk to the Minister please do so. The House has already agreed that in order to save the time of the House, first you might talk to the Minister. You should have talked to him on Thursday.

SHRI S. M. BANERJEE: By the time I talk, another week will be lost.

MR. SPEAKER: You should have talked to him yesterday. Now, the hon. Minister, Shri Raghu Ramaiah, about the presentation of Report.

## BUSINESS ADVISORY COMMITTEE

### FIFTY-EIGHTH REPORT

THE MINISTER OF WORKS, HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I beg to move:

“That this House do agree with the Fifty-eighth Report of the Busi-

ness Advisory Committee presented to the House on the 22nd January, 1976."

MR. SPEAKER: The question is:

"That this House do agree with the Fifty-eighth Report of the Business Advisory Committee presented to the House on the 22nd January, 1976."

*The motion was adopted.*

#### SUPPLEMENTARY DEMANDS FOR GRANTS (NAGALAND), 1975-76

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): I beg to present a statement showing Supplementary Demands for Grants in respect of Nagaland for the year 1975-76.

#### SUPPLEMENTARY DEMANDS FOR GRANTS (PONDICHERRY), 1975-76

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): I beg to present a statement showing Supplementary Demands for Grants in respect of the Union Territory of Pondicherry for the year 1975-76.

12.05 hrs.

#### PRESS COUNCIL (REPEAL) BILL\*

THE MINISTER OF STATE OF INFORMATION AND BROADCASTING (SHRI VIDYA CHARAN SHUKLA): I beg to move for leave to introduce a Bill to repeal the Press

Council Act, 1965, and to provide for certain matters incidental thereto.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to repeal the Press Council Act, 1965, and to provide for certain matters incidental thereto."

*The motion was adopted.*

SHRI VIDYA CHARAN SHUKLA:  
Sir, I introduce the Bill.

#### STATEMENT RE. PRESS COUNCIL (REPEAL) ORDINANCE

THE MINISTER OF STATE OF INFORMATION AND BROADCASTING (SHRI VIDYA CHARAN SHUKLA): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Press Council (Repeal) Ordinance, 1975.

12.06 hrs.

#### INDIAN RAILWAYS (AMENDMENT) BILL

THE MINISTER OF RAILWAYS (SHRI KAMLAPATI TRIPATHI):  
Sir, I beg to move:

"That the Bill further to amend the Indian Railways Act, 1890, as passed by Rajya Sabha, be taken into consideration,"

The Bill seeks to replace the Indian Railways (Amendment) Ordinance, 1975, which was promulgated by the President on the 25th September, 1975.

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 23-1-76.